

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/281/2015

HYDERABAD, this the 31st day of March, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



1. D. Kali Prasad, S/o. Late D. Subba Rao,
aged about 57 years,
Sr. AO, Principal Accountant General, (G&SSA),
AG's Office Complex,
Saifabad, Hyderabad.
2. M.V. Saratchandra Babu, S/o. Late M. Chellaya Chari,
Aged about 59 years,
Sr.AO, O/o. PDCA/MAB, AG's Office Complex,
Saifabad, Hyderabad.
3. M. Govardhan Rao, S/o. Late M. Satyanarayana Rao,
Aged about 59 years,
Sr.AO, Principal Accountant General, (G&SSA),
AG's Office Complex, Saifabad, Hyderabad.
4. D. Bhimeswara Rao, S/o. Late D. L. Rama Rao,
Aged about 57 years,
Sr.AO, O/o. Principal Accountant General, (G&SSA),
AG's Office Complex, Saifabad, Hyderabad.
5. B. Sriramachandra Murthy, S/o. Late B. Anneswaram,
Aged about 58 years,
Sr.AO, O/o. PDCA/MAB, AG's Office Complex,
Saifabad, Hyderabad.
6. R.V. Basavaraju, S/o. Late R.A.A. Sharma,
Aged about 57 years,
Sr.AO, O/o. PDCA/MAB, AG's Office Complex,
Saifabad, Hyderabad.
7. D. Ravindra Singh, S/o. Late K. Dhan Singh,
Aged about 57 years,
Sr.AO, O/o. PDCA/MAB, AG's Office Complex,
Saifabad, Hyderabad.

...Applicants

(By Advocate : Dr. P.B. Vijay Kumar)

Vs.

1. The Comptroller and Auditor General of India,
No.9, Deendayal Upadhyaya Marg, New Delhi – 110 124.
2. The Director General (Commercial Audit),
O/o. The Comptroller and Auditor General of India,
No.9, Deendayal Upadhyaya Marg,
New Delhi – 110 124.

... Respondents



(By Advocate: Sri K. Ajay Kumar, SC for IA & AD.)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Admn. Member)

The applicants have filed the OA in regard to promotion with respect to the juniors in the context of revision of seniority. The respondents have changed the seniority of the applicants, thereby making them junior to the private Respondents.

2. The respondents on their own volition corrected the seniority list in 2012. The applicants have therefore prayed that, since the seniority list has been reversed, they have to be granted notional promotion along with consequential benefits on par with the juniors.
3. The learned counsel for the Respondents has appeared on multiple occasions and submitted that the Respondents have granted the relief to the applicants based on OA/1339/1986 which was confirmed by the Hon'ble High Court in WP.No.21179/1999 and also in C.A.No.50136/2000 before the Hon'ble Supreme Court. Therefore, since the relief sought has been granted, nothing survives to adjudicate. The

applicant's counsel was granted time on few occasions to confirm whether the applicants were granted the benefits. However, the applicant's counsel was absent and his absence gives an impression that the applicants are satisfied with the decision of the respondents and hence taking the standing instructions of the respondents on record, the OA is closed. No order as to costs.



(B.V. SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

/al/